

**GOVERNMENT OF INDIA  
PARLIAMENTARY AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2367  
ANSWERED ON:17.12.2003  
IMPLEMENTATION OF CIRCULAR  
PRAVEEN RASHTRAPAL

**Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state:**

- (a) whether the Government is aware of Constitutional amendment of article 16 (4A) and subsequent DOPOM No. 20011/1/2001-Estt. (D) dated 21st January, 2002;
- (b) if so, whether the said circular has been implemented with retrospective effect from January 30, 1997;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

**Answer**

MINISTER OF STATE FOR PARLIAMENTARY AFFAIRS AND HEAVY INDUSTRY & PUBLIC ENTERPRISES (SHRI SAI GANGWAR)

- (a) Yes, sir.
- (b) & (c) No occasion has arisen in this Ministry which warrants the revision of the seniority of any employee of the Ministry in pursuance of the implementation of the DOP&T OM No 20011/1/2001-Estt. (D) dated 21.01.2002.
- (d) Does not arise.